

**COURT OF SMALL CAUSES
L.T. MARG, DHOBI TALAO,
MUMBAI – 400002**

Contact No : 022 22088700, 022 22088749

NOTICE INVITING TENDER

The Sealed Tenders are invited for sale of old Computer Hardware articles of this Court from Intending Purchasers on “as it is where it is” basis. The details of articles are as under :

Sr.	Description of Hardware	Total Qty	Year of Purchase	<i>Price of the article in Rupees</i>
1	Compaq Server	2	Nov. 2002	147500/-
2	HP Desktop	4	Nov. 2003	24660/-
3	Touch Screen Kiosk	1	Feb. 2004	16350/-
4	HCL Desktop Windows	1	Mar. 2007	35400/-
5	HP 5200 Laser Printers (A3 size)	2	Jan. 2009	45305/-

The Intending Purchasers may contact the Officials of the Computer Section of this Court on 3rd floor, Old Building, Court of Small Causes, Mumbai 400002, who shall in turn will show them said hardware articles on or before Tuesday the 2nd January, 2018 between 11.00 a.m. to 1.30 p.m in order to enable them to inspect the articles for submitting Tenders.

The Tenders should be in the Sealed Envelop addressed to “The Registrar, Court of Small Causes, Mumbai 400 002” and should reach in this office on or before Tuesday, the 2nd January, 2018, at 3.00 p.m. On the top of the envelop the words “TENDER FOR PURCHASE OF OLD COMPUTER HARDWARE-2017-18” should be written. The Intending Purchasers shall

have to Deposit sum of Rs. 500/- in cash towards security deposit on or before Tuesday, 2nd January, 2018 upto 3.00 p.m. before submitting Tenders. The Assistant Registrar, Cash Department to accept the security deposit of Rs.500/- and accordingly to issue the receipt to the Intending Purchasers.

The Sealed Tenders will be opened by the Hon'ble Committee consisting of Judicial Officers of this Court on Wednesday, 3rd January, 2018 at 12.00 noon in this Court in presence of Intending Purchasers or their representatives who will be present on the site. Thereafter, the Hon'ble Committee will conduct bidding of the articles from highest Tender value from amongst the Intending Purchasers. Those Intending Purchasers who have deposited security Deposit with the office will be permitted to participate in the bid process after showing the original deposit receipt issued by the office. The highest bidder will be declared as Purchaser of the articles. The purchaser shall deposit entire bid amount with the office immediately by adjusting his Security Deposit. If he fail to do so The Security Deposit will be forfeited to the Government. After depositing the entire amount by the purchaser, the articles will be delivered to the Purchaser by the office.

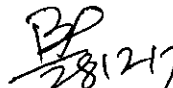
Security Deposit of Unsuccessful bidders will be refunded to them by the office.

All the rights and decision in this regard are reserved with the Chief Judge of this Court.

COURT OF SMALL CAUSES

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By order,


(P.B. Surve)
Registrar

MUMBAI : 28th DECEMBER, 2017